

## **NOTE**

Hon'ble the Acting Chief Justice has been pleased to order that cases filed by litigants who are HIV positive will be listed on priority basis in regular hearing.

Proforma for listing such type of cases may be seen at Annexure 'A'. Whosoever wants to get such type of cases listed is required to fill the proforma. The said proforma will be kept confidential.

Annexure 'A'

Applications in the following proforma are required to be submitted by the HIV positive parties for getting their regular cases listed on priority basis:-

1. Name of the Applicant:
2. Father's/Husband's Name:
3. Address:
4. Case No. :
5. Parties' Name:

Documents required:

HIV positive certificate duly issued by the Government Hospital. In case, accused is in custody, the Medical Certificate be sent through concerned Superintendent Jail.

(Signature of the Applicant)

Note:-

Submission of document is compulsory for consideration of request. Copy of the draft proforma can be obtained from the office of Deputy Registrar (Judicial), Assistant Registrar (Criminal & RFA), Assistant Registrar (Writ), Assistant Registrar (Civil Revision), Assistant Registrar (RSA).

Sd/.  
(Registrar Judicial)